

NATIONAL COMPANY LAW TRIBUNAL  
AMARAVATI SPECIAL BENCH

(Virtual Hearing)

PRESENT: SHRI KHETRABASI BISWAL – MEMBER (JUDICIAL)

: SHRI SATYA RANJAN PRASAD – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 16.07.2024 AT 02:30 P.M.

TC/CP. Nos.	CA/IA No.	Section / Rule	Name of Parties
CP(IB)/59/9/AMR/2023		9 of IBC	Maruthi Traders Vs M/s Capricorn Distillery Private Limited

**ORDER**

**Present:** Ms. Aasritha, Ld. Proxy Counsel appearing on behalf of Mr.Kanukolanu Sri Sai Sanjay, Arguing Counsel for the OC.

Mr.P.V.K.S.Radha Krishna, Ld. Counsel for the CD.

Both sides Counsel present. Ld. Counsel Mr. Radha Krishna P.V.K.S appearing on behalf of the Corporate Debtor admits the default and submits that pursuant to filing of the petition they have made payment of approximately Rs.1,70,00,000/- to the Operational Creditor and they are in the process of settling the matter by repaying the remaining amount in full.

Respondents are given 3 weeks' time to report the repayment as settlement of the matter, failing which the matter shall be taken up for arguments on merits on the next date of hearing. List for further consideration on 07.08.2024.

Sd/-

SATYA RANJAN PRASAD  
MEMBER (TECHNICAL)

Sd/-

KHETRABASI BISWAL  
MEMBER (JUDICIAL)